



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

NOTIFICATION

The 4th September, 2019

No. LGL. 64/2006/54.— The following Act of the Assam Legislative Assembly which received the assent of the **Governor on 26th August, 2019** is hereby published for general information.

ASSAM ACT NO. XI OF 2019

(Received the assent of the Governor on 26th August, 2019)

THE ASSAM ELECTRICITY DUTY (AMENDMENT)

ACT, 2019

AN ACT

further to amend the Assam Electricity Duty Act, 1964.

Preamble

Whereas it is expedient further to amend the Assam Electricity Duty Act, 1964, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam Act
No. XXX
of 1964

It is hereby enacted in the Seventieth Year of the Republic of India as follows :-

Short title, extent and commencement

1. (1) This Act may be called the Assam Electricity Duty (Amendment) Act, 2019.

(2) It shall have the like extent as the principal Act.

(3) It shall be deemed to have come into force with effect from the 20th day of October, 2018, the date on which the Assam Electricity Duty (Amendment) Act, 2018, came into force.

Assam Act
No. XXIV
of 2018

Amendment of section 3

2. In the principal Act, in section 3, in sub-section (1), after clause (c), the following Explanation shall be inserted, namely :-

“Explanation :- In case of electrical energy consumed by any person or any organization generating energy, the aggregate value of energy charges shall be determined at the rate per unit as may be notified by the Assam Power Distribution Company Limited (APDCL) or the Assam Electricity Regulatory Commission (AERC), as the case may be, from time to time, for similar category of consumers.”

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6